

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 103

CP (IB) No. 208/Chd/Pb/2022

IN THE MATTER OF:

Intec Capital Limited

...Petitioner

Vs.

Mr. Gaurav Raj

...Respondent

Under Section: 95, IBC 2016

Order delivered on 16.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner	:	Mr. Dhruv Parwal, Advocate
For the Respondent	:	Mr. Aalok Jagga, Advocate
		Mr. APS Madaan, Advocate
For the RP	:	Ms. Pridhi Singla, Advocate

ORDER

Objections have been filed by Ld. Counsel for Respondent-Personal Guarantor vide Diary No. 01279/4 dated 27.02.2024 and rejoinder has been filed by RP vide Diary No. 01279/5 dated 10.04.2024. Both are taken on record. It is stated by Ld. Counsel for Respondent that he has not received a copy of the rejoinder. Ld. Counsel for RP is directed to supply a copy of the rejoinder to the respondent-personal guarantor during the course of day. List the matter for consideration on 14.05.2024.

Sd/-

Sd/-

(L. N. GUPTA)
MEMBER (T)

(HARNAM SINGH THAKUR)
MEMBER (J)